

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 148 of 2022 (SZ)

Dr.Sushmitha,
No. C-302, Radiance Mandarin Apartment,
Thoraiapakam,
Chennai – 600 096.

...Applicant

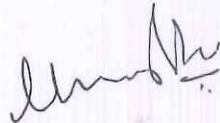
-vs-

The Member Secretary,
State Level Environment Impact Assessment Authority,
Panagal Maligai,
Saidapet, Chennai and 9 others

...Respondents

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**Filed by
Tmt. Shanmugavalli Sekar,
Advocate, Chennai.**

Detailed report for Joint Inspection carried out by TNPCB Officials and SEIAA officials on 16.03.2023 as per the order of Hon'ble NGT (SZ),Chennai in O.A.No.148 of 2022 (SZ) order dated 15.03.2023.

One Tmt.Sushmita has filed a case in the Hon'ble NGT(SZ) against the unit of M/s Sri Rathinagiriswarar Blue Metals vide OA No. 148/2022 and brief history along with the parawar remarks were submitted to Board vide Reference 1st cited. Hon'ble NGT (SZ),Chennai in O.A.No.148 of 2022 (SZ) order dated 15.03.2023 have directed the TNPCB and SEIAA to conduct a joint inspection on 16.03.2023 for the following:

1. To inspect the application mentioned property for quarrying as well as crushing operations.
2. To check whether any Machineries for quarrying or for crushing has been established without obtaining consent from the Board. If any operation activity is found to what quantity it is being done.
3. To check whether any expansion activities have been carried out without proper EC and consent from the Authorities.
4. To check whether there is any violation of the consent conditions.
5. To assess the environmental compensation for the violations already reported by the District Collector and for any violations that may be found.

In view of the above, I am to submit the following report in compliance with the order dated 15.03.2023 in the O.A.No.148 of 2022(SZ) of Hon'ble NGT (SZ) Chennai on the properties mentioned in the application as detailed below.

Stone Crushers:

1. **M/s Sri Rathinagiriswarar Blue Metals, SF No 2/1, Sivavam North Village, Krishnarayapuram Taluk, Karur District**

The unit has obtained CTO vide Board Proc.No.F.KAR1125/ RS/DEE/TNPCB/KAR/W&A/2014

dated 9.12.2014 for the following specification,

Production Quantity:

Blue Metal Jelly and chips of Various Sizes ranging from 1 1/2", 3/4", 1/2" & 1/4" – 3400 Tons/Month.

Machineries:

Stack No	Source of emission	Pollution Control measures
1	Jaw Crusher- 3 Nos	Water Spray and Enclosures
2	Rotary Screen	MS Cover

Latest RCO was issued vide Board Proc.No. F.0116KAR/OS/DEE/TNPCB/Karur/ W&A/2019 Dated 08/03/2019 to a validity period up to 31.3.2024.

2. M/s Navamani Mines Private Limited , SF No 19/1C,20/1B2 & 21/2 , Sivayam North Village, Krishnarayapuram Taluk, Karur District

Earlier, the unit of M/s Techtrans Construction India Pvt Ltd established a stone crusher unit at S.F No. 19/1C,20/1B2 & 21/2, Sivayam North Village, Krishnarayapuram Taluk, Karur District and obtained consent of the Board vide CTO Proc.No.DEE/ TNPCB/ KRR/F.No.KAR0899 /W&A/2009,Dated. 17/06/2009.The Said consent orders was renewed to the unit for the period ending up to 30.09.2012 and the unit has not applied for further renewals and also not remitted the consent fee.

The above said land was purchased by Mr P.Mani director of M/s.Navamani Mines Pvt Ltd from Mr.H.Ramesh the former Chairman & Director of M/s Techtrans Construction India Pvt Ltd. The new management in the name of M/s Navamani Mines Pvt Ltd (Formerly M/s Techtrans Construction India Pvt Ltd.) has submitted CTE application through OCMMS on 02/04/2019 along with all the supporting documents for obtaining Consent to Establishment for a new stone crushing unit.

Based on the application the site was inspected on 04/04/2019.The DLCCC Meeting was conducted on 10.04.2019. The CTE Application filed by the unit of M/s Navamani Mines Pvt Ltd (Formerly M/s Techtrans Construction India Pvt Ltd.) was considered as a new site application and the site has not complied the distance criteria of 1 KM norms between two crusher units as per BP MS No.4 dated.02.07.2004. Hence the unit's application for consent of the Board was rejected vide Pro No.F.0995KAR/OS/ DEE/TNPCB/14/W&A/2019 Dated.10.04.2019.

The unit authority had made an appeal in Hon'ble Appellate Authority, Tamilnadu Pollution Control Board, Chennai vide application No.23 of 2019.

In the mean time, Tamilnadu Pollution control Board vide BP MS No.21 Dated.31.07.2019 has relaxed the 1 KM distance criteria norms between stone crushers. Then M/s Navamani Mines Pvt Ltd has submitted a new application based on BP MS No.21 Dated.31.07.2019. And CTE was issued to the unit vide CTE Pro No. F.0995KAR/OS/DEE/TNPCB/KAR/A/2019 DATED: 21.08.2019.

Then based on the request of the unit the Hon'ble Appellate Authority has dismissed the unit appeal. Further, in WP No.26789 of 2019 the Hon'ble High court of Madras has granted interim stay on 06.09.2019 for operation of the impugned order in BP MS No.21 Dated.31.07.2019.

Later, the unit authority has made application for Consent to Operate on 6/3/2020 . CTE was already issued to the unit based on 1KM distance criteria relaxation given in B.P. Ms. No.21 Dated: 31.07.2019. The Hon'ble High court of Madras has granted interim stay for operation of the impugned order in BP MS No.21 Dated.31.07.2019.in its order Dated:06.09.2019 in W.P.No.26786 of 2019 and in W.MP.No.26172 and 26175 of 2019.Whereas,during inspection on 6/3/2020 Three stone crushing units namely M/s Vaigai Blue Metals, M/s. Reena Crusher Unit, and M/s. Rathinagiriswarar Blue Metals are found to be located at a distance of 610m, 470m and 840 m respectively from the proposed site and the site is not complying with the distance criteria of 1KM norms between two stone crushing units as per B.P.No 4 DT 02/07/2004 and hence the application was rejected.

Further the Hon'ble High court of Madras in its order dt 18/08/2020 in WMP.No29648 of 2019 and in W.P.No.26786 of 2019 has made the following clarification in para 5 for the interim stay granted to BP Ms No.21 Dated.31.07.2019 as follows. "we are inclined to pass a clarificatory order making it clear that such of those units which were in operation with valid consent both for establishing and for crushing operation in currency and already in operation, the interim order passed

will have no application. This is also for the reason that they are being in operation already by indulging in crushing cannot be prevented by the interim order without even making them as parties.”

TNPCB vide Memo No TNPCB/LAW/LAII/TNPCB/21614/2020 DT 05/12/2020 has communicated to DEE/TNPCB/Karur, legal opinion of Boards Standing Counsel on the orders of Hon'ble Appellate Authority dt.27/08/2019 in the Appeals No 23 & 24 of 2019 and order dt 17/06/2020 in Appeals No 24 & 25 of 2020 and order dt 06/11/2020 of Hon'ble High Court of Madras in WP No 15551 of 2020 and it was opined that it is better to defer the proposal to give CTO to the unit based on the CTE dt 21/08/2019 till the interim orders dt 06/09/2020 and 18/08/2020 made in WP No 26786 of 2019 are vacated or modified suitably.

In the meantime, the unit of Sri Rathinagiriswarar blue metals made on appeal for the Hon'ble National Green Tribunal Southern Zone, Chennai was stayed order against the common order dated.18.08.2021 in appeal No.1 & 2 of 2021 passed by the Hon'ble Appellate Authority, Tamilnadu Pollution control board, Chennai. Further the appellant M/s Sri Rathinagiriswarar blue metals has withdraw above appeals vide appeal Nos.64 & 65 of 2021(SZ) Date.20.07.2022.

The unit authority has submitted vide letter dated on 16.08.2022 requested to issue CTO after CTE to their unit based on order dated.18.08.2021 in appeal No.1 & 2 of 2021 passed by the Hon'ble Appellate Authority, Tamilnadu Pollution control board, Chennai. The DEE, TNPCB, Karur has requested clarification to TNPCB, Chennai vide letter dated. 17/08/2022.

TNPCB in Memo No. TNPCB/F.022684/LA-III/KAR2022,Dated.26.08.2022, it is informed that DEE, Karur shall process the application for CTO furnished by the unit as per the orders of the Hon'ble Appellate Authority in Appeals No.1 & 2 of 2021 Dated.18.08.2021 for the restricted quantity M/s Techtrans*Construction India Pvt Ltd in view of the interim stay dated 06.09.2019 on the operation of the impugned order in BP.No.21.

The unit authority has submitted CTO after CTE Application on 07.09.2022 and CTO was issued vide Board Proc.No.F.KAR1125/ RS/DEE/TNPCB/ KAR/W&A/2014 dated 9.12.2022 to a validity period up to 31.3.2029 for the following specifications,

Production Quantity:

Blue Metal Solings and Chips of sizes (1 1/2)", (3/4)", (1/2)", (1/4)", M Sand & P Sand – 35000 Tons/Month.

Machineries:

Stack No	Source of emission	Pollution Control measures
1	Primary Crusher	Water Sprinklers with Enclosures
2	Cone Crusher	Water Sprinklers with Enclosures
3	VSI Crusher	Water Sprinklers with Enclosures
4	Vibrating Screens-3 Nos	Metal Sheet Cover with Closed Shed
5	Sand washing machine-2 Nos	Water Sprinklers
6	Powder Collection Tank	Metal Sheet Cover

Quarries:

1.M/s M.Palaniyandi Rough Stone Quarry at S.F. No. 2/2 ,Sivayam North Villae, Krishnarayapuram Taluk,Karur District (Total extent 2.34,5 Hectares)

It was learnt from the counter affidavit filed by the District Collector, Karur , the Environmental Clearance for the quarry was issued from SEIAA, Chennai vide Lr No SEIAA-TN/F.No.1869/EC/1(a)/1338/2013 dated 29.05.2014 valid for 5 years for the production quantity of Rough stone 85510 Cu M and 15042 Cu M of Top Soil over a period of Five Years.

The unit authority made a lease agreement made with District Collector, Karur dated 10/07/2014 for the grant of mining in the quarry lease area to a validity period up to 09/07/2019. The unit has not applied and obtained consent of the Tamil Nadu Pollution Control Board or the said period.

However, from the reports of District collector, Karur , it was charged that Thiru M.Palaniyandi has illegally quarried 5,36,250 CuM of Rough stone within a short period. After completion of the activities in view of previous Environmental Clearance, the unit has obtained Terms of Reference (ToR) from SEIAA, Chennai vide Lr.No.SEIAA-TN/F.No.7034/SEAC/TOR-686/2020 Dated 31.01.2020 to a validity period of Three years from the date of issue of ToR ie, up to 30.01.2023.

2. M/s R.Mathivanan Rough Stone Quarry at S.F. No. 9/2B⁺ ,Sivayam North Villae, Krishnarayapuram Taluk,Karur District (Total extent 1.59.50 Hectares)

It was also learnt from the counter affidavit filed by the District Collector, Karur , Permission for quarrying in the said location was granted vide Lr.No.220/Min/2007 dated 30.04.2007 for quarrying to a period from 10.05.2007 to 09.05.2012. At present the quarry is owned by Thiru Silambarasan ,S/o Kanagasundaram. Based on the Public complaints launched against the quarry, survey was carried out by Revenue and Mines authorities and was quantified that out of 1.59.50 Hectare total extent of quarry lease about 0.99.00 Hectare was quarried and balance 0.60.50 Hectares was left out without any activity. In the above mentioned land a total 198000 Cum of Rough stone is quarried put together with 1711 CuM of legal and 196289 CuM of illegal quarrying after the expiry of lease period on 09.05.2012.

3. M/s Navamani Mines Private Limited Rough Stone and Gravel Quarry at S.F. No. 15/1 & 15/2 ,Sivayam North Villae,Krishnarayapuram Taluk,Karur District (Total extent 2.80 Hectares)

The unit has obtained Terms of Reference (ToR) from SEIAA, Chennai vide Lr.No.SEIAA-TN/F.No.6993/SEAC/TOR-761/2020 Dated 24.09.2020 to a validity period of Three years from the date of issue of ToR ie, up to 23.09.2023.

4. **Joint Inspection**

With reference to the Hon'ble NGT (SZ), Chennai in O.A.No.148 of 2022 (SZ) order dated 15.03.2023 have directed the TNPCB and SEIAA to conduct a joint inspection on 16.03.2023.

Based on the order, joint inspection was carried on 16/3/2023 and the following observations were made during inspection,

Present:

1. Er D.Jeyalakshmi,
District Environmental Engineer,
Tamil Nadu Pollution Control Board, Karur.
2. Mrs G. Annie Jopsephine Selvam,
SEIAC, Chennai
3. Er V. Jayakumar,
Assistant Environmental Engineer,
Tamil Nadu Pollution Control Board, Karur
4. Thiru.M.Palaniyandi,
Proprietor,
M/s Sri Rathinagiriswarar Blue Metals and M.Palaniyandi Rough Stone Quarry .
5. Thiru S.Hari Baskar,
Manager,
M/s Navamani Mines Private Limited Stone crusher and Quarry.
6. Thiru K.Magudeeshwaran, Advocate on behalf of Dr.Sushmitha
7. Thiru G.Babu Advocate on behalf of Dr.Sushmitha
8. Thiru P.Namasivayam,
Village Administrative Officer,
Sivayam Village, Krishnarayapuram Taluk, Karur District

Stone Crushing Units:

M/s Sri Rathinagiriswarar Blue Metals, SF No 2/1, Sivayam North Village, Krishnarayapuram Taluk, Karur District.

1. Unit was not in operation.
2. I No Primary crusher-Jaw Type ,1 No Secondary crusher – Jaw Type are installed in the premises.
3. The unit has installed the Secondary crusher within a covered shed.
4. The unit has replaced the Rotary screen with Vibrating Screen.
5. A Cone crusher was kept idle and aside in the unit premises and not installed in the crushing circuit.
6. No M sand P sand manufacturing is carried out in the premises. There is no machineries pertaining to the M Sand P Sand Manufacturing in the premises.
7. The unit has provided a stretch of compound wall in Western side.

**M/s Navamani Mines Private Limited , SF No 19/1C,20/1B2 & 21/2 , Sivayam North Village,
Krishnarayapuram Taluk, Karur District**

1. Unit was not in operation.
2. 1 No Primary crusher-Jaw Type , 1 No Cone crusher are installed in the premises.
3. 1 No VSI Pulveriser is installed in the premises.
4. The unit has installed the Cone crusher and VSI pulveriser within a covered shed.
5. The unit has installed 2 Nos M sand washing machine in the premises. The wash water from the M sand washing is recycled within the process.
6. The unit has provided 1 no Collection tank and 2 Nos settling tanks for the processing of M Sand wash water.
7. The unit has provided compound wall at Southern and Western sides.
8. The unit has developed a green belt adjacent to the compound wall.

Quarries:

**1.M/s MLPalaniyandi Rough Stone Quarry at S.F. No. 2/2 ,Sivayam North Villae,
Krishnarayapuram Taluk,Karur District (Total extent 2.34.5 Hectares)**

1. Quarry was not in operation.
2. No Quarrying activity in the pit.
3. A considerable quantity of water is found accumulated in the Quarry pit.
4. Display board showing the status of the quarry has been provided.
5. As per conditions of earlier EC, the project proponent has not obtained Consent to Establish and Consent to operate from the TNPCB and operated without valid consents. On the basis of the Report by the District Collector, it is under violation.
6. The Project proponent is advised to do fencing immediately around the Lease area.
7. The Project proponent is advised to develop green belt immediately.
8. No records for submission of prescribed reports of compliance for the previous EC period , by Project proponent , are available in TNPCB.
- 9.No records for carrying out CSR activities, by project proponent, are available . But the Project proponent informed that he has carried out lot of CSR activities in the nearby schools.
10. TOR was issued to the Quarry vide Lr. No. SEIAA-TN/F.No. 7034/SEAC/TOR -686/2020 dt. 31.1.2020 for a period of validity of 3 years from the date of issue, for submission of EIA Report with Public Hearing.
11. Public Hearing is yet to be conducted.

**2.M/s Navamani Mines Private Limited Rough Stone and Gravel Quarry at S.F. No. 15/1 &
15/2 , Sivayam North Village, Krishnarayapuram Taluk,Karur District (Total extent 2.80
Hectares)**

1. The site for the proposed quarry is kept vacant.
2. The site location is ensured by Village Administrative officer , Sivayam Village during Inspection.
3. TOR was issued to the Quarry vide Lr. No. SEIAA-TN/F.No. 6993/SEAC/TOR -761/2020 dt. 24.9.2020 for a period of validity of 3 years from the date of issue, for submission of EIA Report with Public Hearing.
4. Public Hearing is yet to be conducted.

3. M/s R.Mathivanan Rough Stone Quarry at S.F. No. 9/2B ,Sivayam North Villae,
Krishnarayapuram Taluk, Karur District (Total extent 1.59.50 Hectares)

1. Quarry was not in operation.
2. No Quarrying activity in the pit.
3. A considerable quantity of water is found accumulated in the Quarry pit.

The Compliance report on CTO conditions and an Assessment of Interim Environmental compensation is enclosed vide Annexure.

This is submitted for favour of Kind information and further necessary action please.

G. Anne Josephine
20.3.2023

Member
SEIAC/Chennai

J. Jayaram
20/3/23
District Environmental Engineer,
TNPCB, Karur.

- Enclosures :**
1. Notice of inspection to the unit authorities by TNPCB.
 2. Letter issued by petitioner authorising the Advocates to participate in the joint Inspection as per the instruction of Hon'ble NGT(SZ).
 3. The compliance report for the TNPCB Consent order conditions.
 4. Assessment of Interim Environmental compensation.
 5. Photographs taken during joint inspection on 16/3/2023.



TAMILNADU POLLUTION CONTROL BOARD

FORM - II.

NOTICE OF INSPECTION

(See rule 9 of the TamilNadu Air
(Prevention and Control of Pollution) Rules, 1983)

Letter No: F:KAR-1125/OS/DEE/KAR/A/2023, Dated: 14.03.2023.

Ref: Hon. NGT order dt:01/03/2023 in OA No. 148 of 2022

To:

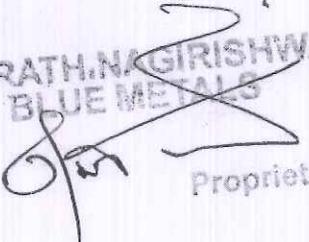
The Occupier
M/s.Sree Rathinagiriswarar Blue Metals,
SF. No. 2/1, Sivayam North Village,
Ayyarmalai Post,
Krishnarayapuram Taluk,
Karur District - Pin 639120.

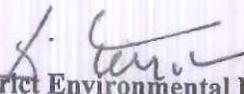
Take notice that for the purpose of enquiry under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, (Central Act 14 of 1981) the following officers of the Board namely:-

- 1. Er.D.Jeyalakshmi, District Environmental Engineer, TNPC Board, Karur.**
- 2. Tmt. G. Annie Josphine Selvam, SEIAC, Chennai.**

and the persons authorized by the Board to assist them will inspect any systems of your industrial plant, quarrying and crushing operations and any other parts thereof pertaining there to under your management/control on **16.03.2023 between 10.00 AM to 5.00 PM**, when all facilities requested by them for such inspection should be made available to them on the site.

Take notice that refusal or denial to the above stated demand shall be punishable under Section 37 (1) of the said Act.

For SRI RATHINAGIRISHWARAR
BLUE METALS

Proprietor


District Environmental Engineer,
Tamilnadu Pollution Control Board,
Karur.



**TAMILNADU POLLUTION CONTROL BOARD
FORM - IV.**

NOTICE OF INSPECTION

(See rule 27 (2) of the Tamil Nadu Water (Prevention and Control of Pollution) Rules, 1983)

Letter No: F:KAR-1125/OS/DEE/KAR/W/2023, Dated: 14.03.2023.

Ref: Hon. NGT order dt:01/03/2023 in OA No. 148 of 2022

To:
The Occupier
M/s.Sree Rathinagiriswarar Blue Metals,
SF. No. 2/1, Sivayam North Village,
Ayyarmalai Post,
Krishnarayapuram Taluk,
Karur District - Pin 639120.

Take notice that for the purpose of enquiry under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, (Central Act 6 of 1974) the following officers of the Board namely:-

- 1. Er.D.Jeyalakshmi, District Environmental Engineer, TNPC Board, Karur.**
- 2. Tmt. G. Annie Jopsephine Selvam, SEIAC, Chennai.**

and the person authorized by the Board to assist them will inspect the factory site, quarrying and crushing operations and any other parts thereof or pertaining there to under your management/control on **16.03.2023** between **10.00 AM to 5.00 PM**, when all facilities requested by them for such inspection should be made available to them on the site.

Take notice that refusal or denial to the above stated demand shall amount to obstruction punishable under Section 42 of the said Act.

For **SRI RATHINAGIRISHWARAR
BLUE METALS**

Proprietor

J. Lenin 14/3/23
District Environmental Engineer,
Tamilnadu Pollution Control Board,
Karur.



TAMILNADU POLLUTION CONTROL BOARD

FORM - II.

NOTICE OF INSPECTION

(See rule 9 of the TamilNadu Air
(Prevention and Control of Pollution) Rules, 1983)

Letter No: F:KAR-1597/OS/DEE/KAR/A/2023, Dated: 14.03.2023.

Ref: Hon. NGT order dt:01/03/2023 in OA No. 148 of 2022

To:

The Occupier

M/s. Navamani Mines Private Limited

S.F.No. 19/1C, 20/1B2 & 21/2, Sivayam North Village,

Ayyarmalai Post,

Krishnarayapuram Taluk,

Karur District - Pin 639120.

Take notice that for the purpose of enquiry under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, (Central Act 14 of 1981) the following officers of the Board namely:-

1. Er.D.Jeyalakshmi, District Environmental Engineer, TNPC Board, Karur.
2. Tmt. G. Annie Jopsephine Selvam, SEIAC, Chennai.

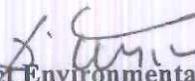
and the persons authorized by the Board to assist them will inspect any systems of your industrial plant, quarrying and crushing operations and any other parts thereof pertaining there to under your management/control on **16.03.2023 between 10.00 AM to 5.00 PM**, when all facilities requested by them for such inspection should be made available to them on the site.

Take notice that refusal or denial to the above stated demand shall be punishable under Section 37 (1) of the said Act.

S. Hari Baskar

16/3/23

S. Hari Baskar
Manager


District Environmental Engineer, 14/3/23
Tamilnadu Pollution Control Board,
Karur.



**TAMILNADU POLLUTION CONTROL BOARD
FORM - IV.**

NOTICE OF INSPECTION

(See rule 27 (2) of the Tamil Nadu Water (Prevention and Control of Pollution) Rules, 1983)

Letter No: F:KAR-1597/OS/DEE/KAR/W/2023, Dated: 14.03.2023.

Ref: Hon. NGT order dt:01/03/2023 in OA No. 148 of 2022

To:

The Occupier

M/s. Navamani Mines Private Limited

S.F.No. 19/1C, 20/1B2 & 21/2, Sivayam North Village,

Ayyarmalai Post,

Krishnarayapuram Taluk,

Karur District - Pin 639120.

Take notice that for the purpose of enquiry under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, (Central Act 6 of 1974) the following officers of the Board namely:-

1. **Er.D.Jeyalakshmi, District Environmental Engineer, TNPC Board, Karur.**
2. **Tmt. G. Annie Jopsephine Selvam, SEIAC, Chennai.**

and the person authorized by the Board to assist them will inspect the factory site, quarrying and crushing operations and any other parts thereof or pertaining there to under your management/control on **16.03.2023** between **10.00 AM to 5.00 PM**, when all facilities requested by them for such inspection should be made available to them on the site.

Take notice that refusal or denial to the above stated demand shall amount to obstruction punishable under Section 42 of the said Act.

S. Hari Baskar

16/3/23

S. Hari Baskar

Manager

S. Hari Baskar
District Environmental Engineer,
Tamilnadu Pollution Control Board,
Karur.

From,

15-03-2023

Dr.Sushmitha,

D/o Rajaguru,

Residing at No.C-302, Radiance Mandarin Apartment,

Thoraipakkam, Chennai - 600096.

To,

1. The Senior Officer,
State Environmental Impact Assessment Authority(SEIAA),
Tamilnadu.
2. District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Karur - 639001.

Sir/Madam,

Sub: Authorization Letter to assist the inspection on behalf of me as per the order in O.A No. 148 of 2022 dated 01-03-2023 of the Hon'ble National Green Tribunal, Chennai.

By virtue of Hon'ble National Green Tribunal, Chennai order dated 01-03-2023 in OA No. 148 of 2022, the Hon'ble National Green Tribunal, Chennai has constituted a Committee to inspect the illegal mining, quarrying and crushing operation carried out by M/s Rathinagirisswarar Blue Metals and M/s Navamani Mines in the application mentioned property. Further, I was informed by my counsel that the inspection is scheduled to be conducted on 16-03-2023 i.e., tomorrow. Due to the short notice and my personal inconvenience, I am unable to attend the inspection scheduled on 16-03-2023.

I therefore authorize my counsels Mr.K.Magudeeshwaran and G.Babu as my representative to assist the inspection committee on my behalf scheduled on 16-03-2023.

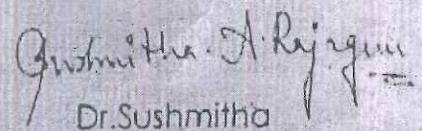
I request the inspection committee to record this Authorization letter and do the needful.

Thanking you

Date: 15/3/2023

Place: Chennai

Yours Respectively

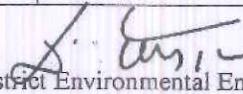

Dr.Sushmitha

Compliance Statement for the conditions mentioned in the Consent order of M/s Navamani Mines Private Limited, SF No 19/1C.20/1B2 & 21/2, Sivavam North Village, Krishnarayapuram Taluk, Karur District (Stone Crusher Unit)
WATER ACT

SL.No	Conditions	Compliance status												
SPECIAL CONDITIONS														
1.	This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.	Complied												
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2.	This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.	<ol style="list-style-type: none"> The unit has installed 2 Nos M sand washing machine in the premises. The wash water from the M sand washing is recycled within the process. The unit has provided 1 no Collection tank and 2 Nos settling tanks for the processing of M Sand wash water. 												
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ADDITIONAL CONDITIONS:														
3.	The unit shall treat and dispose the sewage through the Septic tank and soak pit arrangement	Complied												
4.	The unit shall treat the trade effluent generated from M Sand, P S and washing in the ETP and shall recycle the same as reported.	Complied												
5.	The unit shall comply with recommendations and directions mentioned in the B.P No 26 dated. 30.7.2018.	Ensured to comply with												
6.	The unit shall comply with order in appeal No.1 & 2 of 2021, dated.18.08.2021 passed by the Hon'ble Appellate Authority, Tamil Nadu Pollution control board, Chennai from time to time.	Ensured to comply with												
7.	The unit shall ensure that the raw material (Stone boulders) is obtained from Government approved quarries having valid permission.	Ensured to comply with												
8.	The unit shall not increase the production without prior consent of the TNPC Board.	Ensured to comply with												
9.	The unit shall furnish a Product Approval Certificate obtained from PWD Assessment Committee within 3 months time.	It was informed by the unit authority that due to management change the process of obtaining Product Approval Certificate is under process with PWD.												
10.	The unit shall not use "use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated teacups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanutpalm, stainless steel, glass, porcelain plates/cups/cloth bag, jute bag etc.,	Ensured to comply with												

AIRACT

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1.	All Vehicle Movement & Crusher Area	Fugitive	Water Sprinklers																				
ADDITIONAL CONDITIONS																							
3.	The unit shall operate and maintain the dust suppression and control system comprising of water sprinkler water sprinkler arrangement and metal sheet cover attached to emission sources efficiently and continuously and ensure that the emission let out shall satisfy the AAQ/emission standards prescribed by the Board.	Ensured to comply with																					
4.	Periodical cleaning of water spray nozzle shall be carried out to avoid choking	Ensured to comply with																					
5.	The unit shall maintain the wind net arrester/compound wall provided around the unit premises.	Ensured to comply with																					
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11.	The unit shall continue to develop green belt within the premises.	The unit has developed a green belt adjacent to the compound wall.																					


 District Environmental Engineer
 TNPCB/Karur

Compliance report for the conditions mentioned in the consent order for the unit of M/s Sri Rathinagiriswarar Blue Metals, SF No 2/1, Sivayam North Village, Krishnarayapuram Taluk, Karur District

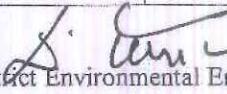
Water Act :

Sl.No	Conditions	Compliance status								
	Special Conditions									
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Outlet No.	Description of Outlet	Maximum Daily discharge in KLD	Point of disposal							
1.	Sewage	0.4 KLD	On Industry's own land							
3.	All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.	Ensured to comply with								
4.	The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.	Ensured to comply with								
5.	The occupier shall develop adequate width of green belt within the premises.	Green Belt provided								
6.	The occupier shall provide and maintain rain water harvesting facilities.	Ensured to comply with								
7.	The unit shall treat and dispose the sewage through the Septic tank followed by soak pit arrangement so as to meet the standards prescribed by the board.	Ensured to comply with								
8.	The unit shall that no trade effluent is generated at any stage of the manufacturing process.	No M sand P sand manufacturing is carried out in the premises. There is no machineries pertaining to the M Sand P Sand Manufacturing in the premises. No trade effluent is generated from the unit premises.								
9.	The unit shall dispose the solid waste like stone dust properly then and there for further beneficial purposes so as to accumulation within the premises and the unit has to avoid the dumping of stone dust along the roads.	Ensured to comply with								

Air Act

Sl.No	Conditions	Compliance status																												
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3.	All units of the Air pollution control measures shall be operated efficiently and continuously so as to Achieve the standards prescribed by TNPC Board norms.	Ensured to comply with																												
4.	The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board	Ensured to comply with																												
5.	The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the Working condition which shall be furnished for verification of the Board officials during inspection.	Log books maintained																												
6.	Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.	Ensured to comply with																												
7.	The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.	Ensured to comply with																												

8.	The unit shall operate and maintain the dust suppression and control system comprising of water sprinkler water sprinkler arrangement, enclosures to the Jaw Crushers and vibrating screen, mild steel sheet silo for the powder collection continuously and ensure that the emission let out shall satisfy the emission standards prescribed by the Board.	Ensured to comply with
9.	The unit shall operate and maintain the APC Measures provided continuously and efficiently so as to bring the quality of emission to satisfy the standards prescribed by the Board.	Ensured to comply with
10.	The unit shall maintain and continue to develop green belt by planting trees.	Ensured to comply with
11.	Periodical cleaning of water spray nozzle shall be carried out to avoid choking.	Ensured to comply with
12.	The unit shall maintain the wind net arrester/compound wall provided around the unit premises	The unit has provided a stretch of compound wall in Western side.


 District Environmental Engineer 25/3/23
 TNPCB/Karur

Assessment of Interim Environmental compensation

The CPCB has proposed a methodology for assessing Environmental compensation. By adopting the same methodology, the environmental compensation has been worked out for the quarries M/s M.Palaniyandi Rough Stone Quarry at S.F. No. 2/2, Sivayam North Villae, Krishnarayapuram Taluk, Karur District and M/s R.Mathivanan Rough Stone Quarry at S.F. No. 9/2B, Sivayam North Villae, Krishnarayapuram Taluk, Karur District as follows;

Environmental Compensation formulae = $PI \times N \times R \times S \times LF$

PI = Pollution Index of industrial sector.

N = Number of days violation took place

R = A factor in Rupees for EC (100 to 500)

S = Factor for scale of operation

LF = Location Factor

For Red category industries PI = 80

N =

R = 250 as per NGT order

S = 0.5 for small scale quarries

LF = 1 (population less than 1 Million peoples)

1. M/s M.Palaniyandi Rough Stone Quarry at S.F. No. 2/2, Sivayam North Villae, Krishnarayapuram Taluk, Karur District

PI = 80

N = 1825 days (10.07.2014 to 09.07.2019)

R = 250

S = 0.5

LF = 1

Environmental Compensation = $PI \times N \times R \times S \times LF$
 $= 80 \times 1825 \times 250 \times 0.5 \times 1$
 $= \text{Rs } 1,82,50,000$

2. M/s R.Mathivanan Rough Stone Quarry at S.F. No. 9/2B, Sivayam North Villae, Krishnarayapuram Taluk, Karur District (Total extent 1.59.50 Hectares)

PI = 80

N = 1826 days (10.05.2007 to 09.05.2012)

R = 250

S = 0.5

LF = 1

Environmental Compensation = $PI \times N \times R \times S \times LF$
 $= 80 \times 1826 \times 250 \times 0.5 \times 1$
 $= \text{Rs } 1,82,60,000$

G. Anne Josephine
20.5.2023

Member
SEIAC /Chennai

S. Senthil Kumar
20/3/23
District Environmental Engineer,
TNPCCB, Karur.

Photographs during Joint Inspection carried out by TNPCB Officials and SEIAA officials on 16.03.2023

M/s Rathinagiriswarar Blue Metals (Stone Crusher)



M/s Rathinagiriswarar Blue Metals (Stone Crusher)



M/s Rathinagiriswarar Blue Metals (Stone Crusher)



M/s Rathinagiriswarar Blue Metals (Stone Crusher)



M/s M.Palaniyandi Rough Stone Quarry



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M/s R.Mathivanan Rough Stone Quarry



M/s R.Mathivanan Rough Stone Quarry



M/s Navamani Mines Private Limited Rough Stone and Gravel Quarry



M/s Navamani Mines Private Limited Rough Stone and Gravel Quarry



M/s Navamani Mines Private Limited Rough Stone and Gravel Quarry



M/s Navamani Mines Private Limited Rough Stone and Gravel Quarry
(VAO Revenue Records)

14	2	1.13.5	1.40	628	சண்முகராஜ்
14	3	0.65.0	0.81	628	சண்முகராஜ்
15	1	1.83.5	2.26	3701	நவமணி எம்எஸ் பிலிட்.

பி.என்.என்.என்.	பி.என்.என்.என்.	பி.என்.என்.என்.	பி.என்.என்.என்.	பி.என்.என்.என்.	பி.என்.என்.என்.
15	2	0.97.0	1.20	3701	நவமணி எம்எஸ் பிலிட்.
15	3	0.50.5	0.83	620	மதுரை மாநில பூமி நகர குளஞ்

M/s Navamani Mines Private Limited (Stone Crusher)



M/s Navamani Mines Private Limited (Stone Crusher)



M/s Navamani Mines Private Limited (Stone Crusher)



M/s Navamani Mines Private Limited (Stone Crusher)



Facts in Brief for OA NO. 148/2022 in the order of Hon NGT dt 15/03/2023

Sl. No.	Points for joint inspection	Compliance of Status
1.	To inspect the application mentioned property for quarrying as well as crushing operations.	Joint inspection was carried out and report is enclosed.
2.	To check whether any Machineries for quarrying or for crushing has been established without obtaining consent from the Board. If any operation activity is found to what quantity it is being done	No Machineries for crushing have been established without obtaining consent from the Board.
3.	To check whether any expansion activities have been carried out without proper EC and Consent from the Authorities.	As per the District Collectors report it is found that excess mining has been carried out and action taken by them; no quarrying activities have obtained the consents from TNPCB.
4.	To check whether there is any violation of the consent conditions.	Compliance report on consent conditions is enclosed.
5.	To assess the environmental compensation for the violations already reported by the District Collector and for any violations that may be found.	Enclosed.

G. Anne Josephine
20.3.2023

Member SEIAA

J. Srinivasan
20/3/23
DEE/TNPCB/Karur

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 148 of 2022 (SZ)

Dr.Sushmitha,
No. C-302, Radiance Mandarin Apartment,
Thoraipakam,
Chennai – 600 096.

...Applicant

-vs-

The Member Secretary,
State Level Environment Impact Assessment
Authority,
Panagal Maligai,
Saidapet, Chennai and 9 others

...Respondents

**REPORT FOR JOINT INSPECTION
CARRIED OUT BY TNPCB OFFICIALS
AND SEIAA OFFICIAL ON 16.03.2023 AS
PER THE HON'BLE NGT(SZ) ORDER
DT.15.03.2023 IN O.A.NO.148 OF 2022**

**Advocate for Respondent: TNPCB
Tmt. Shanmugavalli Sekar,
Advocate, Chennai.**

Date:21.03.2023.

Date of hearing on:23.03.2023.